

Page 233 to 240 missing

(241)

REGISTERED No P-390

See with no. 482-R
27.10.2.41, R-4R
(O. Gazette, Pt. III, p. 172)



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 29. CUTTACK, FRIDAY, NOVEMBER 6, 1936.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 29th October 1936.

No. 6114-P.—In exercise of the powers conferred by sub-section (7) of section 7 of the Cinematograph Act, 1918, as amended by the Cinematograph (Amendment) Act, 1919, His Excellency the Governor is pleased to direct that the film entitled "Pandit Jawaharlal's Message" (Syn) produced and owned by Mr. M. R. Masani of Bombay, shall be deemed to be an uncertified film in the whole of the province of Orissa.

A. F. W. DIXON,

Offg. Chief Secretary to Government.

Puri, the 6th November 1936.

No. 2798-Ref-P.—In pursuance of clause (a) of sub-rule (1) of rule 5 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, the Governor is pleased to call upon the North Cuttack Sadr General Constituency of the Orissa Legislative Assembly in which a seat is reserved for the scheduled castes to elect a member of the said castes on or before the 1st March 1937.

Puri, the 6th November 1936.

No. 2799-Ref-P.—In pursuance of clause (ii) of sub-rule (1) of rule 124 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, the Governor is pleased to call upon the scheduled castes electors of the North Cuttack Sadr General Constituency of the

Orissa Legislative Assembly to hold within a month of the date of the publication of this notification, that is, on or before the 6th December 1936, a primary election for electing a panel of four candidates for the seat reserved for the members of the said castes in the said constituency.

Puri, the 6th November 1936.

No. 2800-Ref.-P.—With reference to notification no. 2798-Ref.-P., dated the 6th November 1936 and in pursuance of clause (b) of sub-rule (1) of rule 5 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, the Governor is pleased to appoint for the nomination of candidates for the primary election by the electors in the North Cuttack Sadr General Constituency who belong to the scheduled castes, the scrutiny of nomination papers and for the taking of the poll, the dates, as specified below:—

Nomination	..	18th November 1936.
Scrutiny	..	19th November 1936.
Polling	..	3rd December 1936.

Puri, the 6th November 1936.

No. 2801-Ref.-P.—In pursuance of clause (a) of sub-rule (1) of rule 5 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, the Governor is pleased to call upon the East Jajpur General Constituency of the Orissa Legislative Assembly in which a seat is reserved for the scheduled castes to elect a member of the said castes on or before the 1st March 1937.

Puri, the 6th November 1936.

No. 2802-Ref.-P.—In pursuance of clause (ii) of sub-rule (1) of rule 124 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, the Governor is pleased to call upon the scheduled castes electors of the East Jajpur General Constituency of the Orissa Legislative Assembly to hold within a month of the date of the publication of this notification, that is, on or before the 6th December 1936 a primary election for electing a panel of four candidates for the seat reserved for the members of the said castes in the said constituency.

Puri, the 6th November 1936.

No. 2803-Ref.-P.—With reference to notification no. 2801-Ref.-P., dated the 6th November 1936 and in pursuance of clause (b) of sub-rule (1) of rule 5 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, the Governor is pleased to appoint for the nomination of candidates for the primary election by the electors in the East Jajpur General Constituency who belong to the scheduled castes, the scrutiny of nomination

papers and for the taking of the poll, the dates, as specified below:—

Nomination	...	18th November 1936.
Scrutiny	...	19th November 1936.
Polling	...	3rd December 1936.

Puri, the 6th November 1936.

No. 2804-Ref.-P.—In pursuance of clause (a) of sub-rule (1) of rule 5 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, the Governor is pleased to call upon the North Puri Sadr General Constituency of the Orissa Legislative Assembly in which a seat is reserved for the scheduled castes to elect a member of the said castes on or before the 1st March 1937.

Puri, the 6th November 1936.

No. 2805-Ref.-P.—In pursuance of clause (ii) of sub-rule (1) of rule 124 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, the Governor is pleased to call upon the scheduled castes electors of the North Puri Sadr General Constituency of the Orissa Legislative Assembly to hold within a month of the date of the publication of this notification, that is, on or before the 6th December 1936 a primary election for electing a panel of four candidates for the seat reserved for the members of the said castes in the said constituency.

Puri, the 6th November 1936.

No. 2806-Ref.-P.—With reference to notification no. 2804-Ref.-P., dated the 6th November 1936, and in pursuance of clause (b) of sub-rule (1) of rule 5 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, the Governor is pleased to appoint for the nomination of candidates for the primary election by the electors in the North Puri Sadr General Constituency who belong to the scheduled castes, the scrutiny of nomination papers and for the taking of the poll, the dates, as specified below:—

Nomination	..	18th November 1936.
Scrutiny	..	19th November 1936.
Polling	..	3rd December 1936.

Puri, the 6th November 1936.

No. 2807-Ref.-P.—In pursuance of clause (a) of sub-rule (1) of rule 5 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, the Governor is pleased to call upon the West Bhadrak General Constituency of the Orissa Legislative Assembly in which a seat is reserved for the scheduled castes to elect a member of the said castes on or before the 1st March 1937.

Puri, the 6th November 1936.

No. 2808-Ref.-P.—In pursuance of clause (ii) of sub-rule (1) of rule 124 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, the Governor is pleased to call upon the scheduled castes electors of the West Bhadrak General Constituency of the Orissa Legislative Assembly to hold within a month of the date of the publication of this notification, that is, on or before the 6th December 1936, a primary election for electing a panel of four candidates for the seat reserved for the members of the said castes in the said constituency.

Puri, the 6th November 1936.

No. 2809-Ref.-P.—With reference to notification no. 2807-Ref.-P., dated the 6th November 1936, and in pursuance of clause (b) of sub-rule (1) of rule 5 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, the Governor is pleased to appoint for the nomination of candidates for the primary election by the electors in the West Bhadrak General Constituency who belong to the scheduled castes, the scrutiny of nomination papers and for the taking of the poll, the dates, as specified below :—

Nomination	..	18th November 1936.
Scrutiny	..	19th November 1936.
Polling	..	3rd December 1936.

Puri, the 6th November 1936.

No. 2810-Ref.-P.—In pursuance of clause (a) of sub-rule (1) of rule 5 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, the Governor is pleased to call upon the East Bargarh General Constituency of the Orissa Legislative Assembly in which a seat is reserved for the scheduled castes to elect a member of the said castes on or before the 1st March 1937.

Puri, the 6th November 1936.

No. 2811-Ref.-P.—In pursuance of clause (ii) of sub-rule (1) of rule 124 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, the Governor is pleased to call upon the scheduled castes electors of the East Bargarh General Constituency of the Orissa Legislative Assembly to hold within a month of the date of the publication of this notification, that is, on or before the 6th December 1936, a primary election for electing a panel of four candidates for the seat reserved for the members of the said castes in the said constituency.

Puri, the 6th November 1936.

No. 2812-Ref.-P.—With reference to notification no. 2810-Ref.-P., dated the 6th November 1936 and in pursuance of clause (b) of sub-rule (1) of rule 5 of the Orissa Legislative Assembly Electoral Rules, Part II

(Conduct of Elections), 1936, the Governor is pleased to appoint for the nomination of candidates for the primary election by the electors in the East Bargarh General Constituency who belong to the scheduled castes, the scrutiny of nomination papers and for the taking of the poll, the dates, as specified below :—

Nomination	..	18th November 1936.
Scrutiny	..	19th November 1936.
Polling	..	3rd December 1936.

Puri, the 6th November 1936.

No. 2813-Ref.-P.—In pursuance of clause (a) of sub-rule (1) of rule 5 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, the Governor is pleased to call upon the Aska-Surada General Constituency of the Orissa Legislative Assembly in which a seat is reserved for the scheduled castes to elect a member of the said castes on or before the 1st March 1937.

Puri, the 6th November 1936.

No. 2814-Ref.-P.—In pursuance of clause (ii) of sub-rule (1) of rule 124 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, the Governor is pleased to call upon the scheduled castes electors of the Aska-Surada General Constituency of the Orissa Legislative Assembly to hold within a month of the date of the publication of this notification, that is, on or before the 6th December 1936, a primary election for electing a panel of four candidates for the seat reserved for the members of the said castes in the said constituency.

Puri, the 6th November 1936.

No. 2815-Ref.-P.—With reference to notification no. 2813-Ref.-P., dated the 6th November 1936 and in pursuance of clause (b) of sub-rule (1) of rule 5 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, the Governor is pleased to appoint for the nomination of candidates for the primary election by the electors in the Aska-Surada General Constituency who belong to the scheduled castes, the scrutiny of nomination papers and for the taking of the poll, the dates, as specified below :—

Nomination	..	18th November 1936.
Scrutiny	..	19th November 1936.
Polling	..	3rd December 1936.

By order of the Governor,

S. N. MOZUMDAR,

Deputy Secy. to Government.

The 14th October 1936.

No. 5862—La.-57-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Puri municipality for a public purpose, viz., for the construction of the Assistant Surgeon's quarters in the village of Kundhaibent Sahi, Puri town, pargana Rahang, zila Puri, it is hereby notified that for the above purpose a piece of land measuring 0.350 acre bounded on the—

North—By Jagannath Car Road,

East—By plot nos. 2104 and 670 and portions of plot nos. 669 and 674,

South—By portions of plot nos. 669 and 677,

West—By portion of plot no. 2107 and plot no. 676,

is required within the aforesaid village of Kundhaibent Sahi, Puri town.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Puri.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 16th November 1936, before the Collector of Puri will be considered.

The 15th October 1936

No. 5890—La.-56-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Puri district board for a public purpose, viz., for the extension of Khurda-Haldia road, in the villages of Haldia and Knaput, pargana Haldia, zila Puri, it is hereby notified that for the above purpose a piece of land measuring 6.447 acres bounded on the—

MAUZA HALDIA.

Block A.

North—By boundary line of mauza Knaput, portions of plot nos. 1160, 330, 343, 344, 348, 1072, 1171, 350, 353, 1073, 1071, 352, 1032, 1034, 351, 1175, 1033, 403, 305, 304, 303, 405, 406, 291 and 416,

East—By portions of plot nos. 335, 339, 340, 1160, 330, 343, 344, 348, 383, 1171, 1073, 1077, 354, 352, 1031, 1175, 1033, 1176, 403, 404, 405, 406, 416 and 635,

South—By portions of plot nos. 1160, 330, 343, 344, 348, 383, 1171, 1073, 1077, 354, 352, 1031, 1175, 1176, 403, 404, 405, 406, 416 and 933,

West—By portions of plot nos. 335, 339, 331, 340, 1160, 330, 343, 344, 348, 1072, 1071, 350, 1073, 353, 352, 1032, 1034, 351, 1175, 1033, 403, 305, 304, 303, 405, 406 and 291;

Block B

North and East—By portion of plot no. 632,

South—By portion of plot no. 633,

West—By portions of plot nos. 417 and 633;

MAUZA KUAPUT.

North—By Killa Dompara portion of plot nos. 2349, 2341, 2329, 2328, 2309, 2310, 2311, 2210, 2209, 2207, 2205, 2546, 2807, 2800, 3095, 2799, 2811, 2798 and 2797,

East—By portions of plot nos. 1837, 1838, 1841, 1847, 1848, 1864, 1859, 2347, 2348, 2349, 2341, 2329, 2328, 2309, 2310, 2311, 2210, 2209, 2207, 2205, 2546, 2807, 2808, 3094, 3095, 2811, 2798 and 2797,

South—By portions of plot nos. 2349, 2341, 2329, 2328, 2327, 2311, 3004, 2312, 2210, 2209, 2207, 2546, 2807, 2808, 3094, 3095, 2811, 2798 and 2797,

West—By portions of plot nos. 1837, 1836, 1839, 1838, 1841, 1847, 1848, 1864, 1857, 1859, 2348, 2349, 2341, 2329, 2328, 2327, 2311, 3004, 2312, 2210, 2209, 2207, 2205, 2546, 2807, 2800, 2799, 3095, 2811, 2798 and 2797;

is required within the aforesaid villages of Haldia and Knaput.

This notification is made under the provisions of section 4 of Act I of 1894 to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Puri.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 16th November 1936, before the Collector of Puri will be considered

The 17th October 1936.

No. 5977—La.-58-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Pratapur village, Chatrapur taluk, Ganjam district, is needed for a public purpose, to wit, for laying a village road, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor hereby authorizes the Revenue Divisional Officer, Chatrapur, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor appoints the Revenue Divisional Officer, Chatrapur, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District—Ganjam.

Taluk—Chatrapur.

Village—Pratapur no. 93.

Description of land, wet or dry, inam or poramboke, with survey or paimash number.	Name of owner or occupier.	Boundaries of the land to be taken up.				Approximate extent to be taken up.	Whether waste or arable.
		North.	East.	South.	West.		
1	2	3	4	5	6	7	8
(1) Enfranchised Devadayam Inam, dry, S. no. 262 part.	Pattadars.					Acre.	
	Sree Tumbeswara Mahapatro.	264	357 and 262 part.	262 part.	262 part.	0.18	Arable.
	Enjoyers.						
	Archakas—						
	1. Joddu Raulo.						
(2) Enfranchised Devadayam Inam, dry, S. no. 289 part.	2. Patia Raulo.						
	3. Soda Raulo.						
	4. Khalli Raulo.						
	5. Bhorato Raulo.						
	Pattadar.						
	Sri Jagannath Mahapatro of Pratapur.						
	Enjoyer and occupiers.						
	Archakas—						
	1. Mohana Panda and	289 part.	289 part.	264	288	0.01	
	2. Linga Panda.					0.19	

The 16th October 1936.

No. 5915—La.-5-R.—**DECLARATION.**—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Puri district board for a public purpose, viz., for widening Puri-Nayanadi road, in the villages of Toran, Rendhagarh, Barapada and Bandalo, pargana Chabiskud, zila Puri, it is hereby declared that for the above purpose a piece of land measuring 13.80 acres bounded on the—

North—By portions of plots nos. 461 and 462 of mauza Rendhagarh no. 72, portions of plots nos. 712, 742, 713, 2639, 739, 745, 746, 747, 2593, 763, 764, 795, 796, 797, 798, 799, 800, 801, 802, 803, 807, 820, 821, 822, 823, 830, 831, 832, 1029, 1030, 1032, 1037, 1038, 1073, 1074, 1072, 1136, 1076, 1077, 1123 and 1122 of mauza Toran no. 70 and portion of plot no. 1 of mauza Barapada no. 73,

East—By portions of plots nos. 1030, 1136 and 1076 of mauza Toran no. 70 and boundary of mauza Gorual no. 81,

South—By portions of plots nos. 1114, 1115, 1117, 1119, 1081, 1080, 203, 188, 182, 181, 180, 179, 178, 160, 159, 158, 142, 140, 129, 128 and 127; plots nos. 125 and 123; portions of plots nos. 121, 119, 118, 116, 115, 114, 2 and 1 of mauza Bandalo no. 74, portions of plots nos. 32, 31, 30, 29, 28, 27 and plot no. 26; portions of plots nos. 25, 17, 16, 15, 14 and 13; plots nos. 12, 9, 7 and 6, portions of plot no. 3 and 143 of mauza Barapada no. 73; portions of plots nos. 463, 462, 461, 460 and 459 of mauza Rendhagarh no. 72,

West—By portion of plot no. 188 of mauza Bandalo no. 74, portion of plot no. 462 of mauza Rendhagarh no. 72, boundary of mauza Areda no. 71 and portion of plot no. 1029 of mauza Toran no. 70,

is required within the aforesaid villages of Toran, Rendhagarh, Barapada and Bandalo.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector at Puri.

By order of the Governor,

A. F. W. DIXON,

Offg. Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATIONS.

ERRATUM.

The 31st October 1936.

No. 7053-E.—In Resolution no. 4272-E., dated the 21st August 1936, published at page 144 of the Supplement to the *Orissa Gazette*, dated the 28th August 1936, read "Damodar Tol, Bhadrak (Balasore)" for "Brahmapur Tol, Sambalpur" against "13 Pandit Vasudeva Sastri" and add below it:—"130—Pandit Durga Dutta Sharma—Brahmapur Tol, Sambalpur."

By order of the Governor,

R. P. WARD,

Offg. Secretary to Government.

The 27th October 1936.

No. 7013-L. S.-G.—In exercise of the powers conferred by sub-clause (ii) of clause (b) of section 7 of the Madras Local Boards (Amendment) Act, 1935 (Madras Act XIII of 1935), the Governor is pleased to postpone the date fixed in Madras Government Order no. 2805-L. & M., dated the 13th July 1935, for the expiry of the term of members of (1) Surada (2) Russellkonda (3) Chatrapur (4) Gopalpur (5) Varanasi (6) Netanga (7) Ballipoder (8) Bellanguntha (9) Tonarada (10) Surla (11) Sonnapur (12) Narayanpur (13) Kukudakhandi and (14) Gobara Panchayat Board in Ganjam and Koraput districts and to fix 10th December 1936 in lieu thereof.

R. P. WARD,

Offg. Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATIONS.

The 16th October 1936.

No. 4294-Com.—Intimation having been received of the outbreak of smallpox at Tellicherry it is hereby notified for general information that Tellicherry is declared to be an infected port and that the existing regulations for the prevention of the introduction of smallpox by sea will be enforced in the ports of Orissa against vessels arriving from Tellicherry.

The 16th October 1936.

No. 4322-Com.—It is hereby notified for general information that Calicut is declared free from plague and that the regulations for the prevention of the introduction of plague by sea have been withdrawn from the ports of Orissa in respect of vessels arriving from Calicut.

The 29th October 1936.

No. 4430-J.—In exercise of the power specified in the notifications mentioned in column 1 of the following schedule, the Governor is pleased to direct that the amendments included in

column 2 of the schedule shall be made with effect from 31st October 1936 in the notifications against which the said amendments are respectively mentioned:—

Notification no. and date.

SCHEDULE.

No. 7, dated 1st April 1936
(page 6, Part I, *Orissa Gazette*, dated 1st April 1936).

No. 8, dated 1st April 1936
(page 6, Part I, *Orissa Gazette*, dated 1st April 1936).

No. 13, dated 1st April 1936
(page 21, Part III, *Orissa Gazette*, dated 1st April 1936).

In the schedule for the figures "19" the figures "18" shall be substituted, and after the words and figures "1st April 1936" the following words and figures shall be inserted, namely "as subsequently modified by the Revenue Department notification no. 5871-R. dated the 14th October 1936."

In the schedule for the figures "19" the figures "18" shall be substituted, and after the words and figures "1st April 1936" the following words and figures shall be inserted, namely "as subsequently modified by the Revenue Department notification no. 5871-R., dated the 14th October 1936".

For the figures "18" occurring in the last line of the notification the figures "17" shall be substituted.

By order of the Governor,

C. G. NAIR,

Secretary to Government.